

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**ITEM No. 113
(IB)-271(ND)2018**

Under Section: 9 of IBC.

In the matter of:

M/s. Synergy Property Development Services Pvt. Ltd.	...	Applicant
Vs Pride Hotel Ltd.	...	Respondent

Order delivered on 26.11.2019

CORAM

**SMT. INA MALHOTRA,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant: Mr. Pallavi Sengupta, Advocate
For the Respondent: Mr. Sumit Kumar Jha, Advocate

ORDER

Learned counsel for the operational creditor prays for an adjournment. Adjourned to 17.12.2019 for final argument.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(INA MALHOTRA)
MEMBER (JUDICIAL)**

Deepak Kumar